

family. The little children are crying for their father. They say, 'what is the fault of our father that he is not coming back'.

So, kindly look at it very seriously and do something and let us know.

MR. DEPUTY-SPEAKER : We have hardly ten minutes more for this at our disposal.

It Depends on your cooperation. The moment is 10 o' clock, we will take up the next item.

[Translation]

SHRI CHHEDI PASWAN (Sasaram) : Mr. Deputy-Speaker, Sir, I want to draw the attention of the House to a matter of urgent public importance linked with the people of Bihar living below the poverty line. The monthly quota of levy wheat, rice, sugar, kerosene oil and coal allotted to Bihar falls short of its requirement. Although the attention of the Central Government was drawn to this problem by the Bihar Government, yet no increase has been effected in its monthly quota. It is causing great distress to the consumers, particularly those living below the poverty line.

MR. DEPUTY-SPEAKER, Sir, I would request the Central Government to increase the monthly quota of Bihar as per its requirement.

[English]

MR. DEPUTY-SPEAKER : Your names are there in the list. I call Members according to the list. You need not have the least apprehension and we go on with this upto 1 o' clock. You have to accommodate yourselves within that period.

SHRI ANNA JOSHI (Pune) : Mr. Deputy-Speaker, Sir, I may be permitted to raise the following urgent matter of public importance.

The Government has issued eviction notices to the jawans of Border Security Force, who at present are facing the militants holed-up in Chrar-e-Sharif in Kashmir, to vacate the Government accommodations given to them in Delhi.

I am sure that this House will agree with me that these jawans who have to concentrate and stay alert to avert any unpleasant situation are being deliberately distracted due to the notices issued by the Urban Development Ministry. If the jawan concentrates on his housing problem and his family's welfare then he is not performing his duty for which he may face punishment and if he does not then his family may be forcibly evicted and brought on road.

I, therefore, through you, urge upon the Government to take necessary and suitable steps, so that these brave jawans can serve the nation whole-heartedly while their home front is safe and intact.

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Deputy-Speaker, Sir, the New Greater Textile Mill in Bombay was completely destroyed in a devastating fire on Friday, April 28. It has rendered thousands of labourers unemployed and has also caused loss to the tune of crores of rupees. Rumours are afloat among trade unions and newspapers that perhaps it was a case of arson. In case the mill is closed, the land would fetch a tidy sum of Rs.200 crores to the owners. BIFR is looking after the management of the Mill. I would urge the hon. Minister not to grant permission for the sale of the land and efforts should be made to run the mill with the cooperation of trade unions. An enquiry should be conducted to ascertain the causes of the fire and the hon. textile Minister should make a statement in this respect.

SHRI RAM PRASAD SINGH (Vikramganj) : Mr. Deputy-Speaker, Sir, I want to draw the attention of the hon. Coal Minister towards the districts of Buxar, Rohtas, Aurangabad and Bhojpur. There is an acute scarcity of Petrol, Diesel and Cooking gas in these backward districts and the consumers are fleeced by the shopkeepers.

[English]

MR. DEPUTY-SPEAKER : Regarding the shortage of petroleum products, the hon. Minister will make a statement at the appropriate time. Anyhow, since your name is listed here, so I have called your name.

[Translation]

SHRI RAM PRASAD SINGH: Talks to provide a cooking gas agency in Vikramganj were held several times but the same have not been materialised into action so far. In first instance, an agency should be allotted to a harijan and thereafter some agencies may be allotted in the general category remove the shortage of cooking gas.

[English]

SHRI V. DHANANJAYA KUMAR (Mangalore): Hon. Deputy Speaker, It is quite unfortunate that the NABARD has refused to provide refinance facility to the State of Karnataka. The matter was raised in the Rajya Sabha the other day. Again, with a heavy heart, I am saying that the Finance Minister has said that he cannot do anything in the matter. He has put the blame on the State Government, saying that the State Government has introduced the interest waiver scheme. I would like to know the stand of the Government regarding the farming community which has the pride of producing 185 million tonnes of foodgrains. We are claiming that we have become self-sufficient in the matter of foodgrains. Unless the NABARD continues the refinance to the State of Karnataka, it will be very difficult for the farming community to avail the loan facility. I would like to know, what is the stand of the Government towards

the farming community. Will the Government interfere immediately and direct the NABARD to give the refinance facility to the State of Karnataka? This matter is very serious and let the Government respond to it, Sir.

MR. DEPUTY-SPEAKER : You cannot expect the Government to respond to it immediately.

SHRI V. DHANANJAYA KUMAR: The matter is so serious that hundreds of thousands of people belonging to the farming community are not able to avail the agricultural loans. The Hon. Minister is sitting here, Sir.

[Translation]

SHRI HARI KEWAL PRASAD (Salempur) : Mr. Deputy Speaker, Sir, through you I want to draw the attention of the House to the corruption prevalent in the Ministry of Communications. On March 14, when I was sitting in my residence, at about 11 P.M. the Supervisor from the Communication Department informed that I had made a fifteen minute call to Saudi Arabia. I informed him that I had neither any acquaintance in Saudi Arabia nor had I made any call thereto. I wrote about it to the Minister as well as senior officers of the Department of Communications. They informed me that they are looking into the case but in the meantime, they informed me that I had made seven calls to Zambia and a list sent to me. The hon. Communication Minister should order a probex into this faulty billing and at least, the Members of Parliament should get correct Bills.

[English]

MR. DEPUTY-SPEAKER : Now the Zero Hour has come to an end.

13.00 hrs.

MR. DEPUTY-SPEAKER: We shall now take up Papers to be laid on the Table.

(Interruptions)

MR. DEPUTY-SPEAKER : I very honestly tried and requested you to cooperate. The Chair is anxious to accommodate everybody. But what shall I do? Most of the Members who took the opportunity, took more time. Your names are here. Shri Basudeb Acharia's name is here in the list.

SHRI BASUDEB ACHARIA: Sir, for the last several days I am giving notices. Please allow me to speak.

MR. DEPUTY SPEAKER : The Chair has never stood in the way of hon. Members in expressing their feeling. I have been repeatedly telling you to accommodate subsequent speakers. But the hon. Members could not oblige. I am sorry.

(Interruptions)

SHRI RUPCHAND PAL (Hooghly): Sir, it is an important matter.

SHRI BASUDEB ACHARIA: Please take up Papers to be laid at 1.15 p.m. Please allow us to speak.

MR. DEPUTY-SPEAKER : I am sorry. We will allow you some other day. Now we shall take up Papers to be laid on the Table.

(Interruptions)

13.01 hrs.

PAPERS LAID ON THE TABLE

Annual Plan for 1994-95 of Planning Commission

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : Sir, on behalf of Shri Giridhar Gomang I beg to lay on the Table a copy of Annual Plan for the year 1994-95 (Hindi and English Versions) of Planning Commission.

[Placed in Library See. No. LT-7475/95]

Notification Under Oil and Natural Gas Commission (Transfer of Undertaping and Repeal) Act, 1993.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): Sir, I beg to lay on the table :

- (1) A copy of the notification No. S.O. 13S(E) (Hindi and English Versions) published in Gazette of India dated the 2nd March, 1995 authorising certain officers of the Oil and Natural Gas Corporation Limited to exercise the powers specified in sub-section (1) of section 9 of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Act, 1993, issued under said section and Act.

[Placed in Library See. No. LT-7476/95]

- (2) A copy of the Oil and Natural Gas Corporation Limited (Payment of Compensation) Rules, 1994 (Hindi and English Versions) published in Notification No. G.S.R. 106(E) in Gazette of India dated the 2nd March, 1995, under sub-section (3) of section 10 of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Act, 1993.

[Placed in Library See No. LT-7477/95]

Annual Report of the Press Council of India, New Delhi for 1993-94 and Statement for Delay in Laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri K.P. Singh Deo I beg to lay on the table:

- (1) A copy of the Annual Report (Hindi and English